

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 24th September, 2019

No. LJ(B).113/93/Part I/149 – In exercise of the power conferred under Section 31 of the Protection of Human Rights Act, 1993, the Governor of Meghalaya is pleased to notify Shri Treiborlang L. Jyrwa as Special Public Prosecutor for the purpose of conducting cases in the Human Rights Court for the entire State of Meghalaya with immediate effect and until further orders.

sd/-
(S.Kharlyngdoh, IAS),
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No.LJ(B).113/93/Part I/149-A,
Copy to :-

Dated Shillong, the 24th September, 2019

1. P.S. to Chief Minister for kind information of the Chief Minister.
2. P.S to Minister i/c Law Department for kind information of the Minister.
3. P.S. to Chief Secretary for kind information of Chief Secretary.
4. P.S to Additional Chief Secretaries.
5. P.S. to Advocate General, Meghalaya.
6. Registrar General, High Court of Meghalaya.
7. The Under Secretary to the Govt. of Meghalaya, Political Department with reference to letter No. POL.108/2019/84 dated 13.09.2019.
8. All Deputy Commissioners.
9. All Superintendent of Police.
10. All District & Sessions Judges.
11. Social Welfare Department/Home(Police) Department.
12. The Director of Printing & Stationery, Shillong for favour of Publication of the Notification in the Meghalaya Gazette.
13. Shri Treiborlang L. Jyrwa, Advocate and Special Public Prosecutor, Human Rights Court, Shillong.
- ✓ 14. The Data Entry Operator, Law (A) Department for uploading the Notification in the website of Law Department.
15. Guard file.

By order etc.



Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
